

CC No. 122/19

CBI VS. Jitender Kumar & Ors.

18.09.2020

Matter has been taken up through video conferencing hosted by Sh. R. C. Verma, Reader of this Court pursuant to the directions received from the Hon'ble High Court vide Order Nos. 26/DHC/2020 dated 30.07.2020 & 322/RG/DHC/2020 dated 15.08.2020 and in compliance of order bearing No. 417/RG/DHC/2020 dated 27.08.2020.

Present: Sh. Om Prakash Ld. PP for CBI.

A-1 Jitender Kumar Joon along with Sh. Sunil Dalal and Sh. Devashish Bhadauria Advocates.

Sh. Sumit Kalra Ld. Counsel for A-2 Dinesh Khurana.

A-3 Girish Bhatia in person.

A-4 M/s. Nath Motors Pvt. Ltd. Is represented by A-3, who is in person.

Sh. Ajit K. Singh Ld. Counsel for A-3 Girish Bhatia and A-4 M/s. Nath Motors Pvt. Ltd.

Today the matter is fixed for arguments on two applications of A-1.

Ld. Counsel for A-1 seeks adjournment for addressing the arguments through video conferencing.

On request, put up the matter for arguments on two applications of A-1 on **13.10.2020**.

In the meantime, Ahlmad is directed to get the case file scanned.

This order be uploaded by the Reader on the official website.

(AMIT KUMAR)
Special Judge, PC Act, CBI-04,
RADC/ND/18.09.2020